IN THE SUPREME COURT OF INDIA
EXTRAORDINARY APPELLATE JURISDICTION

Petition for Special Leave to Appeal (C) Nos.21132-21133/2025

SECRETARY, BIHAR CRICKET ASSOCIATION **Petitioner(s)**

VERSUS

BIHAR CRICKET ASSOCIATION & ORS. **Respondent(s)**

O R D E R

1. Heard Mr. Rajiv Shakdher, the learned Senior counsel appearing for the petitioner, Mr. Rupesh Kumar, the learned Senior counsel appearing for the Respondent No.1 – Bihar Cricket Association and Mr. Vikas Mehta, the learned counsel appearing for the Respondent No.10.

2. It appears from the materials on record that this litigation has a chequered history. There is inter-se dispute between the Office Bearers of the Bihar Cricket Association.

3. Today, when the matter was taken up for hearing, a preliminary objection came to be raised on behalf of the Respondents that the petitioner namely Amit Kumar could not have preferred this petition under Article 136 of the Constitution claiming himself to be the Secretary of the Bihar Cricket Association. The record reveals that he was removed as a Secretary. After his removal, he challenged the same by way of a Civil Suit. However, the said Civil Suit also came to be withdrawn.

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Date: 2025.08.19 18:37:25 IST
Reason:

4. We could have declined to entertain this Special Leave Petition at the instance of Shri Amit Kumar on the ground of his locus but having looked into the matter closely and in larger interest of the Association, we have decided to find a way out.

5. Our only intention is to ensure smooth functioning of the Bihar Cricket Association without interference by any external forces or *inter se* disputes of the members etc.

6. The entire debate as on date revolves around the appointment of Ombudsman. The learned Single Judge while allowing the writ petition appointed Justice Shailesh Kumar Sinha, former Judge of the Patna High Court as the Ombudsman.

7. This appointment came to be disturbed by the Division Bench of the High Court while disposing of the letters patent appeals.

8. The Division Bench thought fit to direct that let a new Ombudsman be appointed by the BCCI.

9. We fail to understand why BCCI has been involved in this matter. What has BCCI to do with the appointment of Ombudsman so far as Bihar Cricket Association is concerned.

10. In such circumstances, in larger public interest and for smooth and effective functioning of the Bihar Cricket Association, we set aside the appointment made on 2-1-2023 of Shri Nawal Kishore Singh and also the appointment of Mr. Paras Nath Roy dated 4-6-2023.

11. We in exercise of our jurisdiction under Article 142 of the Constitution appoint Hon'ble Mr. Justice L. Nageswara Rao, Former Judge of the Supreme Court of India to act as the Ombudsman of the Bihar Cricket Association. Both the sides shall have a formal

meeting with Hon'ble Mr. Justice L. Nageswara Rao to work out the modalities for the smooth functioning of the Bihar Cricket Association. The honorarium to be paid to Hon'ble Mr. Justice L. Nageswara Rao shall be fixed in consultation with the parties.

12. With the aforesaid, these Special Leave Petitions stand disposed of.

13. Pending applications, if any, also stand disposed of.

.....J
(J.B. PARDIWALA)

.....J
(R. MAHADEVAN)

NEW DELHI
12TH AUGUST, 2025.

va

ITEM NO.6 COURT NO.7 SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos.21132-21133/2025

[Arising out of impugned final judgment and order dated 14-07-2025 in LPA No. 840/2024 & LPA No. 906/2024 passed by the High Court of Judicature at Patna]

SECRETARY, BIHAR CRICKET ASSOCIATION Petitioner(s)

VERSUS

BIHAR CRICKET ASSOCIATION & ORS. Respondent(s)

(FOR ADMISSION and I.R.)
(IA No. 181878/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 181879/2025 - EXEMPTION FROM FILING O.T. & IA No. 181880/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES)

Date : 12-08-2025 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :
Mr. Rajiv Shakdher, Sr. Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Talib Mustafa, Adv.
Mr. Ahmad Ibrahim, Adv.
Mr. Abhishek Singh, Adv.
Ms. Raksha Agrawal, Adv.
Mr. Shubham Arun, Adv.
Mr. Karan Khetani, Adv.
Mr. Gopi Chand, Adv.
For Respondent(s) :
Mr. Rupesh Kumar, Sr. Adv.
Mr. Lakshay Saini, Adv.
Mr. Himanshu Tyagi, Adv.
Mr. Santosh Mishra, AOR

Mr. Vikas Mehta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Exemption Applications are allowed.'

2. The Special Leave Petitions are disposed of in terms of the signed order.

3. Pending applications, if any, also stand disposed of.

(VISHAL ANAND) **(POOJA SHARMA)**
ASTT. REGISTRAR-cum-PS **COURT MASTER (NSH)**

(Signed Order is placed on the file)